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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

New Delhi this 19th day of November, 1993.

O.A. No. 1667 of 1988

Hon'ble Mr. S. R. Adige, Member (A)

Ganga Devi w/o Sri Gopal Dutt,  
207, Gulabi Bagh,

Delhi.

.....Applicant

(None for applicant)  
Versus

1. Union of India, through  
Secretary, Ministry of Urban  
Development, Nirman Bhawan,  
New Delhi.

2. The Director of Estates,  
Nirman Bhawan,  
New Delhi.

3. The Asstt. Housing Commissioner,  
(PWD-Allot) Land & Building Deptt.,  
D-109, Vikas Bhawan,  
New Delhi.

4. Sh. B. Chakravorty, Estate Officer,  
(Delhi Admin.) D-Block,  
Vikas Bhawan,  
New Delhi .....  
.....Respondents.

JUDGMENT (ORAL)

None appeared although called out twice.

As this is a very old case, it is being  
the  
disposed of on the basis of material on record.

2. The applicant's husband Shri Gopal Dutt was allotted Quarter No. 207, Gulabi Bagh, Delhi by respondent no. 3; namely the Assistant Housing Commissioner, Land & building Department, Delhi Administration while he was employed in the Social Welfare Delhi Administration. Shri Gopal Dutt retired from service on 23.8.82. His wife Smt. Ganga Devi, who is the applicant and who was employed in the Model School for Mentally Handicapped Children, a Central Govt. Organisation Kasturba Niketan, Lajpat Nagar, New Delhi, applied for regularisation of quarter in her name, in alternative for allotment of another quarter in general pool.

3. According to the counter affidavit, it appears that the Organisation in which the applicant was employed, is not an eligible office for allotment

of general pool accommodation. Since the applicant's husband was in occupation of accommodation from the pool other than the general pool; namely the Delhi Administration Pool, the applicant is not entitled to the concession of adhoc allotment from the general pool on the basis for retirement of her husband.

4. From the rejoinder, filed by the applicant, it appears that on 28.2.89 she reported for duty as Peon in the Institute of Nuclear Medicine and Allied Sciences, Ministry of Defence, New Delhi and as averred by her, a person serving in this Organisation, is fully eligible for allotment of accommodation from general pool.

5. However, it would appear that the applicant's husband retired as far back as on 23.8.82 at which point of time, the applicant was serving in an Organisation which was not eligible for general pool accommodation and under the circumstances, she is neither eligible for regularisation of the accommodation allotted to her husband i.e. quarter No.207, Gulabi Bagh nor for accommodation from general pool.

6. This application is, therefore, dismissed. No costs.

  
(S.R. ADIGE)  
MEMBER(A)